

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-516

(IB)-755(PB)/2018

IA-1877/2024, IA-2764/2024, IA-2726/2024, IA-1379/2024, IA-1380/2024, CA-1356/2020, IA-2633/2020, IA-3068/2020, IA-4620/2020, IA-5134/2020, IA-5144/2020, IA-5233/2020, A-5285/2020, IA-5473/2020, Ivn. P-14/2020, IA-272/2021, IA-2729/2021, IA-4391/2021, IA-4809/2021, IA-926/2022, IA-2264/2022, IA-2733/2022, IA-3117/2022, IA-4137/2022, Ivn.P-22/2022, Ivn.P-31/2022, Ivn .P -03/2023, IA-4790/2023, IA-6533/2023, IA-6537/2023

IN THE MATTER OF:

S.C.S.L. Buildwell Pvt Ltd

.....Applicant

Vs.

Pal Infrastructure & Developers Pvt Ltd

.....Respondent

SECTION

U/s 7 of (IBC) CIRP

Order delivered on 06.06.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Advocate Thakur Ankit Singh in IA/1379/2024 and IA/1380/2024, Adv. Nitesh Jain, Shankari Mishra, Deepak Kumar in IA-2729/2021, Adv. Ankita Saikia & Adv. Gunjan Kumar in IA No. 2726/2024 & 2733/2024, Adv. Savita Valecha and Prashant Kumar Dwivedi in IA-5285/2020 & IA-5144/2020 & Ivn. P-14/2020, Adv Aditya Madaan, Adv Aishwarya Adlakha in IA-272/21, Adv Vatsal Chandra, Adv Deepak Aggarwal, Adv Manish Shyam Sharma

For the Respondent :
For the RP : Adv. Amar Vivek, Adv. Aditya Gauri, Adv Akhand Singh

For the Landowner : Adv Parag Maini, Adv Raghav Chadha in IA-5473/20, Ivn .P -03/2023

ORDER

IA-5134/2020 & IA-2729/2021:-

Ld. Counsel for the Applicant is present and submitted that the arguing Counsel is not available today because of some personal difficulty and therefore, sought adjournment. Ld. Counsel for the Resolution Professional is present and has no objection if the adjournment is granted. List this matter on **22.07.2024**.

IA-2726/2024:-

Ld. Counsel for the Applicant is present. Ld. Counsel for the RP is present and sought further time to file reply. Time prayed for is granted. List this application on **22.07.2024**.

IA-1877/2024:-

Ld. Counsel for the Applicant is present and submitted that they have received the copy of reply filed by the Resolution Professional and sought time to file rejoinder. Time prayed for is granted. However, the reply filed by the RP is not available on the e-portal. Ld. Counsel for the RP may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. List this application on **22.07.2024**.

List all other IAs on **22.07.2024**.

Sd/-

**(Dr. SANJEEV RANJAN)
MEMBER (T)**

Sd/-

**(MAHENDRA KHANDELWAL)
MEMBER (J)**